

ITEM NO.10

COURT NO.2

SECTION IV-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 18820/2022

(Arising out of impugned final judgment and order dated 05-08-2022 in Civil Writ Appeal No.844/2022 passed by the High Court Of M.P. Principal Seat At Jabalpur)

MUNICIPAL COUNCIL TIKAMGARH

Petitioner(s)

VERSUS

MATSYA UDYOG SAHKARI SAMITI & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.159871/2022-EXEMPTION FROM FILING O.T.)

Date : 18-11-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE ABHAY S. OKA

For Petitioner(s) Mr. Manohar Lal Sharma, Adv.
Ms. Suman, Adv.
Mr. Deepak Goel, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

We are greatly troubled by the averments contained on page 8 because of the ground set out therein and more specifically ground (b). The issue is not whether the impugned order is right or wrong but the endeavor to scandalize the Division Bench of the High Court by making averments that it unduly favoured the original petitioner society and attributing judicial misconduct in recording

proceedings. This is a petition filed by the Municipal Council of Tikamgarh. We have a little doubt that the endeavor is to scandalize the Court.

On our query where is the Advocate-on-Record who has signed such a petition, learned counsel appearing before us says that he has drafted it. Be that as it may, that is no ground for an Advocate-on-Record to pen down his signatures as a filing counsel for the same.

Let contempt notice issue to Mr. Vijay Singh, Assistant Accountant in Municipal Council at Tikambarh who has signed the affidavit, the Advocate-on-Record viz. Mr. Deepak Goel and the counsel who claims to have drawn the petition viz. Mr. Manohar Lal Sharma, Adv., as to why they should not be proceeded against contempt and punished in accordance with law.

Mr. Manohar Lal Sharma, Adv. accepts notice.

List on 05th December, 2022.

All the three contemnors to remain present in Court.

(RASHMI DHYANI PANT)
COURT MASTER

(POONAM VAID)
COURT MASTER